

and will comprise the Secretary, Department of Industrial Policy and Promotion (DIPP), Financial Advisor (DIPP), representatives of the Department of Expenditure, Planning Commission, and Chief Executive Officer (CEO) & Managing Director (MD), DMICDC, who will also be the CEO of the Fund/Trust.

5. Approval for the list of Investment Regions and Industrial areas that have been or proposed to be taken up by DMICDC on the recommendation of the State Governments and empowering the Board of Trustees of the Fund to take up new nodes/alternative sites and Early Bird Projects on the recommendation of the State Governments.
6. Approval for the mandate of DMICDC and change in its shareholding pattern. DMICDC will provide technical assistance to State Governments and SPVs and provide access to world class consultants. In other words, it will act as a knowledge partner to all SPVs and State Government agencies. The DMICDC will be converted from a private company to a deemed Government Company where Gov share will be 49% and the rest of the 51% will be held by Government owned financial institutions.
7. Approval for increasing the authorized capital of DMICDC and empowering the Board of DMICDC to enhance the authorized share capital from time to time in tune with the scale of operations of the DMICDC. The authorised share capital of DMICDC will be increased from Rs 10 crore to Rs 100 crore.
8. Approval for payment of fees to DMICDC for services rendered.
9. Approval for setting up SPVs at each node/city, project specific SPVs, sectoral holding companies consisting of project specific SPVs in accordance with the proposed institutional structure to undertake the development and management of industrial cities. While the share of the Trust/Fund in a node/ city level SPV will be up to 50%, the share of the Fund/Trust in project specific SPVs and sectoral holding companies can be up to 100%. The node/city level SPVs will have the powers of a planning authority and a development authority. Such SPVs may also perform the role of a municipal body if an industrial city is notified as an industrial township under Article 243Q of the constitution of India.
10. Approval for allowing the Fund/Trust and the DMICDC to enter into agreements with each other and/ or with the State Governments/node/city level SPVs/project specific SPVs/

sectoral holding companies consisting of project specific SPVs/public and private organizations decided by the State Governments.

Fencing of defence land in UP and MP

†*127. SHRI BALVANT ALIAS BAL APTE : Will the Minister of DEFENCE be pleased to state :

(a) the area of land held by the army in border areas of Uttar Pradesh and Madhya Pradesh, particularly in Mahoba and Chhatarpur districts;

(b) whether villagers are still cultivating and their cattle are grazing on the defence land and construction work is also going on there;

(c) whether there is any plan to fence the defence land by getting the firing range vacated in village Dhorra in the district of Mahoba; and

(d) if so, by when the villagers will be provided with an alternate thoroughfare and the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) The details of land held by the Army in the districts bordering Uttar Pradesh and Madhya Pradesh including the districts of Mahoba and Chhatarpur, are as under :

Sl. No.	State	District	Land (in acres)
1	2	3	4
1.	Madhya Pradesh	Datia	6047.16
		Shivpuri	38720.00
		Saugar	5523.52
		Tikamgarh	11.00
		Chhatarpur	682.22
2.	Uttar Pradesh	Agra	2096.06
		Jhansi	40646.33

1	2	3	4
		Lalitpur	1516.77
		Mahoba	7.66 + 216.34 *
		Chitrakoot	60.73
		Allahabad	4062.67
		TOTAL :	99590.46

* 93.37 acres of land is under possession of the Army out of 216.34 acres of Dhaura firing range. Balance area of 122.97 acres is under litigation.

(b) and (c) There is no cultivation, construction or grazing by civilians in 93.37 acres of land under possession of army at Dhaura firing range. There is no fencing, however pillars have been erected around 93.37 acres of land. Since balance area is under litigation, presently there is no plan to fence or get the area vacated.

(d) A metalled road passes through Dhaura firing range between Dhaura to Nowgong, which is used by the villagers. The traffic on the road is stopped only when the firing is done by the Army in the range. Hence providing any alternate road to the villagers has not been envisaged at present.

Decline in employment growth

*128. SHRI SHYAMAL CHAKRABORTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there has been a substantial decline in employment growth from 2004-05 to 2009-10;

(b) if so, the details thereof;

(c) whether it is also a fact that the slowdown has been most severe in case of female workers; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by the National Sample Survey Office (NSSO). Last such survey was